

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Indian Penal Code."

The motion was adopted.

SHRI THAMPAN THOMAS: I introduce the Bill.

15.35 hrs.

TEXTILE INDUSTRY (TAKING OVER OF MANAGEMENT) BILL*

[English]

SHRI HAROOBHAI MEHTA (Ahmedabad): I beg to move for leave to introduce a Bill to provide for the taking over, in the public interest, of the management of textile units, pending nationalisation of such units, with a view to restoring the health of the textile industry and ensuring rational and coordinated development of textile production and for promoting optimum utilisation of the installed capacity of the industry and taking effective steps for modernisation of the industry and with a view to protecting textile workmen from unemployment and for matters connected therewith or incidental thereto.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the taking over, in the public interest, of the management of textile units, pending nationalisation of such units, with a view to restoring the health of the textile industry and ensuring rational and coordinated development of textile production and for promoting optimum utilisation of the installed capacity of the industry and taking effective steps for modernisation of the industry and with a view to protecting textile workmen from unemployment and for matters connected therewith or incidental thereto.

The motion was adopted.

SHRI HAROOBHAI MEHTA: Sir, I introduce the Bill.

15.36 hrs.

CONSTITUTION (AMENDMENT) BILL -
Contd.

(Amendment of Article 311)

[English]

MR. DEPUTY SPEAKER: Before further consideration on the Constitution (Amendment) Bill moved by Shri Suresh Kurup is resumed, I would like to mention that on the last occasion, the Minister, Shri P. Chidambaram intervened in the debate on the Bill. The mover of the Bill, Shri Suresh Kurup who was asked to reply to the debate has written that he will not be present in the House to exercise his right of reply.

So, I shall now put the Motion for Consideration of the Bill to vote of the House. This being a Constitution (Amendment) Bill, voting has to be by division.

Let the Lobbies be cleared. Lobbies are cleared. We are having quorum. The question is:

"That the bill further to amend the Constitution of India, be taken in to consideration."

The Lok Sabha divided:

MR. DEPUTY SPEAKER: Subject to the correction, the result of the division is:

Ayes 20, Noes 26...

(Interruptions)

PROF. N. G. RANGA (Guntur): There is no quorum.

MR. DEPUTY SPEAKER: Physically I am counting. Somebody may not have pressed the button.